

HIGH COURT OF TRIPURA
AGARTALA

Order No. 113

Dated, Agartala, the 31st August, 2017

Hon'ble the Chief Justice has been pleased to direct as follows: –

01. All the cases triable by the Judicial Magistrates, where accused are in custody for more than six months after filing of the Charge Sheet and all the Sessions Triable cases where accused are in custody for more than two years after commitment of the case record shall be disposed of, as far as practicable, within the next three months.
02. Order No.106, dated 26.04.2017 issued by the High Court shall be strictly followed.

By order,

Sd/–

(S. G. CHATTOPADHYAY)
REGISTRAR GENERAL

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2017/15915-44 August 31, 2017

Copy to: –

01. The District & Sessions Judge, South Tripura Judicial District, Belonia/West Tripura Judicial District, Agartala/North Tripura Judicial District, Dharmanagar/Unakoti Judicial District, Kailashahar/Gomati Judicial District, Udaipur for information and compliance. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for information and compliance;
02. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District for information and compliance;
03. The Registrar (Vigilance), High Court of Tripura, Agartala;
04. The Registrar (Judicial), High Court of Tripura, Agartala;
05. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
06. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
07. The Joint Registrar, High Court of Tripura, Agartala;
08. The Deputy Registrar(s), High Court of Tripura, Agartala;
09. The Chief Librarian, High Court of Tripura, Agartala;
10. The Secretary to the Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
11. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
12. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
13. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to upload this order in the website of the High Court of Tripura;**
14. The Superintendent, Statement/Vigilance Section, High Court of Tripura, Agartala for information and necessary action;
15. File No. F.4(54)-HC/2015; and
16. Order File.


31.8.17
REGISTRAR GENERAL